

Misc.(Crl) Case No. 04 of 2022

O R D E R.

19-10-2022.

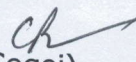
Seen the petition No. 2273/2022 filed u/s 408 Cr.P.C. by Sri Homen Das through the learned counsel stating inter-alia that Session Case No. 46 of 2022 pending in the Court of Additional Sessions Judge (FTC), Sonitpur, Tezpur and Sessions Case No. 01 of 2021 pending in the court of Assistant Sessions Judge, Sonitpur, Tezpur arises out of the same police case but eventually cases have been pending trial in two different Courts. Since, it is difficult for the parties to appear in different courts in different dates so it would be in the fitness of things that both the case be tried by the same court.

It is pointed out that both the cases were fixed on 21-10-2022.

Having heard the learned counsel appearing for the petitioner and having taken into consideration the factual backdrop of the case, as highlighted by the learned counsel, by exercising power u/s 408 Cr.P.C. which empowers this court, to transfer the case when it is expedient so to do for the ends of justice the Sessions case No. 01 of 2021 pending in the court of learned Assistant sessions Judge, Sonitpur, Tezpur is withdrawn from the said Court and transferred the said case to the court of learned Addl. Sessions Judge (FTC), Sonitpur, Tezpur wherein another Sessions Case No. 46 of 2022 arising out of the same police case is pending trial.

Inform accordingly.

The petition is accordingly disposed off.


(C.B. Gogoi)
Sessions Judge,
Sonitpur:: Tezpur

Bpp sent
on 20-10-22